COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 481 of 2016 in
Appeal No. 222 of 2016

Dated: 23rd November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Savita Oil Technologies Ltd. …Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Sridhar Prabhu
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-1

Mr. B.C.Thiruvengadam,
Ms. Revathi T
Mr. Ravi Agrawal for R-2

Mr. Rakesh Sharma

ORDER

APPEAL No. 222 of 2016

Learned counsel for the Respondents seek four weeks time to file reply to the main Appeal. They may file the same on or before 22.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.01.2017 after serving copy on the other side.

List the main Appeal for hearing on ***17.01.2017.***

IA No. 481 of 2016
(Appl. for stay)

By this Application, the Appellant is seeking stay of the impugned order.

We have heard learned counsel for the parties. Since we have directed the parties to file reply/rejoinder and fixed the matter for final hearing on 17.01.2017, we direct that no coercive steps may be taken against the Appellant until further orders. This order is passed without prejudice to the rights and contentions of all the parties. No further order is necessary at this stage.

Application is disposed of.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt